

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TUSCAN CONSULTANTS
AND DEVELOPERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TUSCAN CONSULTANTS AND DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/03/1993
3.	Authority under which corporate debtor is incorporated /registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U85110KA1993PTC014087
5.	Address of the registered office and principal office (if any) of corporate debtor	2 nd Floor No. 35/1, Yellappa Chetty Layout, Civil Station, Ulsoor Road, Bangalore, Karnataka, India, 560042
6.	Date of closure of Insolvency Resolution Process	26/03/2026
7.	Liquidation commencement date of corporate debtor	27/03/2026 (Order received on 07/04/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Kailash Thanmal Shah Regn. No: IBBI/IPA-001/IP- P00267/2017-2018/10511
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 505, 21 st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat – 395002, Gujarat Email: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 505, 21 st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat – 395002, Gujarat Email: liq.tuscan@gmail.com
11.	Last date for submission of claims	07/05/2026

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Tuscan Consultants and Developers Private Limited on 27/03/2026 (Order received on 07/04/2026).

The stakeholders of Tuscan Consultants and Developers Private Limited are hereby called upon to submit their claims with proof on or before 07/05/2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

10.11



Date: 09/04/2026
Place: Surat

Mr. Kailash Thanmal Shah
Liquidator In the matter of
Tuscan Consultants and Developers Private Limited
Regn.No: IBBI/IPA-001/IP-P00267/2017-2018/10511
AFA No.: AA1/10511/02/300627/108991 valid till 30/06/2027